

**Central Electricity Regulatory Commission  
New Delhi**

Coram: Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Date of hearing: **6.3.2012**

**Petition No.55/GT/2011**

Subject: Approval of Tariff for Simhadri Super Thermal Power Station Stage-II (2x500 MW) for the period from the anticipated commercial operation i.e. 1.4.2011 to 31.3.2014.

Petitioner: NTPC Ltd., New Delhi

Respondents: APPCC (Commercial) and others

Parties Present: Shri Ajay Dua, NTPC  
Shri Uday Shankar, NTPC  
Shri A.K.Juneja, NTPC  
Shri Rohit Chhabra, NTPC  
Shri Vinay Garg, NTPC  
Ms. Rakhi Dua, NTPC  
Shri G.Sreenivasan, KSEB

**Record of Proceedings**

The petitioner, NTPC Ltd. has filed this petition for approval of tariff for Simhadri Super Thermal Power Station, Stage-II (1000 MW) (*hereinafter referred to as the 'generating station'*) for the period from the anticipated date of commercial operation i.e. 1.4.2011 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (2009 Tariff Regulations).

2. During the hearing, the representative of the petitioner submitted as under:

- (i) The petition has been filed for determination of tariff on the basis of anticipated date of commercial operation of Unit-I of the generating station as 1.4.2011. Since the actual date of commercial operation of Unit-I of the generating station is 16.9.2011, the petition along with the relevant forms has been

amended based on the revised capital expenditure up to the actual date of commercial operation of Unit-I and the expected date of commercial operation of Unit-II of the generating station.

- (ii) The revised projected capital expenditure beyond the date of commercial operation of the generating station up to 31.3.2014 has also been claimed along with Form-9 for the purpose of tariff determination. The capital cost has been claimed on the basis of audited balance sheet.
- (iii) The entire capital expenditure claimed is within the original scope of work and is covered under Regulation 9(1) of the 2009 Tariff Regulations. The provisional tariff in respect of Unit-I of the generating station was granted vide Commission's order dated 29.9.2011, subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 Tariff Regulations, after issuance of final tariff order.
- (iv) Additional information as sought for by the Commission has been filed and copies served on the respondents. Rejoinder to the reply filed by the Respondent No.6, TANGEDCO has also been submitted.

3. On a specific query by the Commission as to whether the details / documentary proof justifying the reasons for time over-run of 7 months (approx) from the scheduled date of commercial operation have been filed, the representative of the petitioner clarified that the works were delayed mainly on account of incessant rains and the cyclones during May 2010 and November 2010. He also submitted that the requisite details/data in this regard would be filed in due course.

4. On a further query by the Commission as to the status of essential works prior to the said cyclone/rains and as to how the works/activities regarding commissioning of the generating station were affected due to the said cyclones the representative of the petitioner clarified that the critical works relating to boiler, welding, etc., got affected and got delayed due to the heavy rains. The representative of the petitioner further clarified that necessary information as regards the stages of various critical works prior to the said cyclones and its impact on the said works would be filed on affidavit.

5. The Commission directed the petitioner to furnish the detailed information on affidavit, in respect of the following:

- (i) Documentary evidence of cyclones and rainfall during the year 2010 from the meteorological department;

- (ii) Explanation as to how such rain and cyclone had affected the activities for execution of the project;
- (iii) Submission of PERT chart clearly indicating the position of critical activities prior to the rainfall with reference to the schedule and the delay attributable to rain/cyclone, indicating the specific task/activities affected.

6. The above information sought shall be submitted by the petitioner on or before 30.3.2012, with copy to the respondents, who may submit their response, with copy to the petitioner by 6.4.2012. The petitioner may file its response by 13.4.2012.

7. Subject to the above, order in the petition was reserved.

**By Order of the Commission**

**Sd/-  
(T.Rout)  
Joint Chief (Law )**